

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 108
(IB)-295(PB)/2020

IN THE MATTER OF:

M/s. Super City Infratech Pvt Ltd	...	Applicant/Petitioner
Vs		
Euphoria sports City Pvt Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

In this case, the Corporate Debtor side has not filed its reply despite this case was filed in the year Feb'2020.

The Petitioner counsel is ready to argue the case. However, the Corporate Debtor side is not present to-day.

The Corporate Debtor side is peremptorily directed to argue the case by next date of hearing, failing which, the Company Petition will be decided based on the submissions of the Petitioner side.

List the matter for hearing on **12.01.2021**

Sd/-
(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)